

28/1/94

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

CONTEMPT PETITION NO. 173/95

No. CAT/BOM/JUDL/

IN

ORIGINAL APPLICATION NO. 795/94

223/724

Sh. P.P. Kakade

...
v/s

Applicant(s)

Union of India & Ors.

...

Respondent(s)

FROM :

The Deputy Registrar,
Central Administrative Tribunal,
Mulestan Bldg, No.6, 3rd & 4th Floor,
Prescot Road, Fort,
Bombay - 400 001.

To

1) Sh. R.K. Sarin
or his successor in the office,
Divisional Rly. manager
Western Railway,
Bombay Division,
Bombay Central,
Bombay - 7.

2) Sh. vidu Kashyap
or his successor in office
Sr. Divisional personnel officer,
Western Railway, Bombay
Division, Bombay Central
Bombay - 7.

Despatched on.....

16/1/96

nf
Despatched

Take notice that a Contempt Petition has been filed by the applicant in the above mentioned case complaining of non-compliance by the Respondents of the orders passed by this Hon'ble Tribunal on 23/1/94 and the same has been registered for action being taken under the Contempt of Court Act, 1971.

When the said petition was placed before the Tribunal, the Tribunal has passed an order that before taking Contempt Proceeding notice be issued to you to show cause as to why such Contempt

Take notice that you should appear before the Tribunal in person or through your advocate on 23.2.96.

A copy of Tribunal's Order dated 1.1.96 is enclosed for compliance.

Dated this 15 day of 1 1996.



Section Officer.

ENCL : Copy of T.O. dt.

1.1.96

TRIBUNAL'S ORDER

Dated : 1.1.96

CORAM : HON'BLE SHRI B. S. HEGDE, M(J)
HON'BLE SHRI M. R. KOLHATKAR, M(A)



Mr. G. S. Walia, counsel for the applicant.

Issue notice to the respondents to file reply to C.P.

173/95, list the case on 23.2.96.

Certified True Copy
Date

1996
Central Admin. Tribunal,
Bombay Bench.